

the increasing hold of the middlemen on small fishermen ;

(b) if so, the details of the recommendation ; and

(c) steps taken for their implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN) : (a) The Programme Evaluation Organisation has submitted an evaluation report on the harbours already built.

(b) This Study was basically meant to evaluate whether the fishing harbours already built were being put to full use and whether in the light of these findings, new fishing harbours could be taken up.

As a result of the evaluation, Programme Evaluation Organisation have concluded that—

- (i) It is necessary to provide fishing harbours as also small fish landing centres for handling fish, ice and cold storage etc. to ensure hygienic conditions so as to enable the fishermen to get remunerative price ;
- (ii) That there should be greater flow of institutional finance including cooperatives ;
- (iii) Provision of extension and training facilities ;
- (iv) There should be proper legislation for registration of boats and for demarcation of the areas for the country boats operators etc.

(c) The recommendations made by the Programme Evaluation

Organisation will be kept in view while planning new fishing harbours.

Working of Central Tuber Crops Research Institute

2441. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any complaints about the working of the Central Tuber Crops Research Institute, Trivandrum;

(b) if so, what are the details of the complaints; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION: (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. Some of the Scientists and other staff of the Institute had made some complaints against the previous Director of the Institute and also about the working of the Institutes, during the years 1979 and 1980. No complaints have been received in recent months about the working of the CTCRI.

(b) The main complaints made against the former Director were as under :

- (i) Forcing the Scientists of the Institute to alter the data pertaining to their research work for ulterior purposes;
- (ii) Making bogus claims in respect of the research achievements of the Institute;
- (iii) Spoiling and threatening to spoil the annual Confidential Reports of the Scientists;

- (iv) Showing scant respect for scientific forums ;
- (v) Harassment of Scientists and their victimization ;
- (vi) Incurring unproductive expenditure ;
- (vii) Commission of administrative irregularities ;
- (viii) Pursuit of the policy of 'divide and rule'.

(c) Two Deputy Directors General from the Headquarters of the I.C.A.R. were deputed to the Institute in October, 1979, to look into the complaints and grievances of the scientists and other staff. On the basis of the recommendations made by these Deputy Directors General, the Director General, ICAR, and the Secretary of the Council, made a personal visit to the Institute between the 28th and 30th April, 1980, to make an on-the-spot assessment of the situation. DG's visit and advice had a salutary effect on the situation and, by and large, normalcy in the working of the Institute, which had been affected by the agitation of some of the scientists and other staff against the Director, was restored.

In order to find a long term solution to the problems in the Institute, its previous Director was transferred to another Research Station under the Council. Three scientists of the Institute, whose performance was not upto the desired level and who were playing the role of the ring leaders to keep the agitation going

against the Institute's management, were also transferred to other Institutes.

Grabbing of DDA Land

2442. SHRI ATAL BIHARI VAJPAYEE :
SHRI SURAJ BHAN :
SHRI N.K. SHEJWALKER :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that by the side of the Rouse Avenue Park in Delhi, the Delhi Development Authority have permitted a 1,000 sq. yard piece of land to be grabbed by leaders of a Youth organisation who have put up a large hoarding in the name of their organisation there;

(b) is it also a fact that the D.D.A. have also allowed growth of jhuggies; and

(c) steps taken against the guilty officers of DDA and to remove the unauthorised occupation?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) No, Sir. However, at site which is under the control of L&DO, an unauthorised encroachment in the shape of a 'Sirki'—'Shed' exists.

(b) No, Sir.

(c) Question of taking action against DDA's officials does not arise in view of reply to part (a) & (b) above. As regards action in respect of (a) above, eviction proceedings have been initiated under Public Premises (Eviction of unauthorised